

(AU)

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH, ALLAHABAD

Registration O.A. No. 185 of 1986

Chandika Prasad Applicant

vs.

Union of India and ors ... Respondents

Hon' Mr D.K. Agrawal, J.M.

Hon' Mr K. Obayya, A.M.

(By Hon' Mr D.K. Agrawal, J.M.)

This is an application under section 19 of the Administrative Tribunals' Act, 1985, against the impugned order dated 16th April, 1984, annexed to the Rejoinder Affidavit as Annexure-RA.4. The applicant is aggrieved because the Railway Administration i.e. Divisional Railway Manager, North Eastern Railway, Varanasi has failed to follow the policy adopted by the other Divisions of the North-Eastern Railway. However, the controversy has been set at rest by issuance of a letter by General Manager, North-Eastern Railway, Gorakhpur, dated 7.6.89 which in terms has been issued in pursuance of the instructions of the Railway Board regarding promotions of Skilled Artisan to Highly Skilled Artisan Grade II and Highly Skilled Artisan Grade II to Highly Skilled Artisan Grade I. The Railway Counsel has also nothing to say against the instructions issued by the General Manager, North-Eastern Railway, by means of the aforesaid letter.

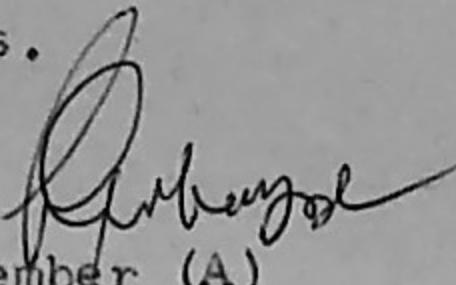
2. In the circumstances, we need not dwell the other points raised in the pleadings of the parties. The Railway

D.K. Agrawal 2/-

2

AM
2

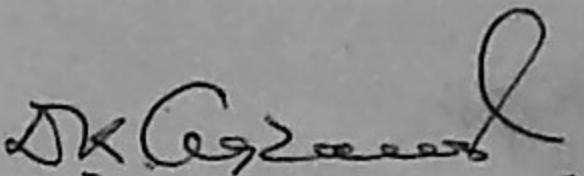
Administration, in view of the aforesaid letter of the General Manager, has to affect the promotions de novo. We, therefore, allow this application and direct the respondents to re-determine the promotions in pursuance of the aforesaid circular within six months hereof. There will be no order as to costs.


Member (A)

(sns)

February 13, 1990

Allahabad.


Member (J) 13.2.90.